

ITEM NO.118

COURT NO.14

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 7623-7624/2023

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR.

Appellant(s)

VERSUS

UNION OF INDIA, THROUGH ITS SECRETARY & ORS.

Respondent(s)

IA No. 198984/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 32606/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

C.A. No. 7625/2023 (III-A)

IA No. 103990/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 22062/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 103992/2019 - EXEMPTION FROM FILING O.T.

IA No. 22065/2019 - EXEMPTION FROM FILING O.T.

Date : 16-09-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Appellant(s) : Mr. Colin Gonzalvis, Sr. Adv.
Mr. Ashutosh Kumar Shukla, AOR

For Respondent(s) : Mr. K.m Nataraj, A.S.G.
Mr. Vinayak Sharma, Adv.
Mr. Purnendu Bajpai, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Amrish Kumar, AOR
Dr. Arun Kumar Yadav, Adv.

Mr. Gourab Banerji, Sr. Adv.
Mr. Ajit Pudussery, AOR
Mr. Rakesh Talukdar, Adv.
Mr. Ashutosh Bamezai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the Union of India submits that his Senior is arguing another matter before some other Court and prays for an adjournment. Accordingly, the case is adjourned.

2. List the matters on 14.10.2026.

3. It is further made clear that the matter will be heard on the next date of hearing and no further adjournment will be granted.

(PRIYANKA MALIK)
COURT MASTER (SH)

(KOMAL)
COURT MASTER (NSH)